

EMERGENT PETITION THROUGH E-Mail

**BEFORE THE ADDITIONAL CHIEF JUDICIAL MAGISTRATE COURT,
MAUDRAI**

**Present : Tmt.N.Vijayalakshmi, B.A.LL.M.,
Additional Chief Judicial Magistrate, Madurai**

Monday, the 27th day of April, 2020.

Cr.MP.No.391/2020

In

**SC.No.425/2019
(Cr.No.452/2017, Anna Nagar P.S.)**

Amni @ Arunpandi,
S/o. Gurunathan,
Anbu Nagar, Yagappan Nagar,
Anna Nagar, Madurai – 625 020.

... Petitioner/Accused

Versus

State through Inspector of Police,
Anna Nagar Police Station,
Madurai City.
(Crime No.452/2017)

... Respondent/Complainant

ORDER

1. The Petitioner/Accused filed the petition U/s.439 of Cr.P.C.
2. The Petitioner/Accused has submitted that he is in Judicial Custody for the past more than 60 days and also his Right bone is fractured and Right leg was removed. Further he submits that the Petitioner/Accused depends upon others. He struggled for day today work. Hence he seeks bail.

3. The Additional Public Prosecutor has represented that strongly opposed the petition. She filed reply. Further she has submitted that several cases are pending against the Petitioner/Accused in various police stations and also the prosecution is ready to produce the witnesses after reopening the court. Hence she seeks this petition may be dismissed.

4. Heard on both side through Video Conference. The Petitioner/Accused was remanded into Judicial Custody on execution of NBW. The NBW was pending more than one year. He did not come forward to cancel the NBW against him. If he released on bail, again he may be absconded as such trial will be affected. Now the case is posted for examination of prosecution witness. As such this court is of view that there is no merits in this petition. Hence this court is not inclined to allow the same.

Hence this petition is dismissed.

Written by me and typed by Head Clerk and corrected, pronounced by me on this the 27th day of April, 2020.

Sd/- xxxxxx

Additional Chief Judicial Magistrate,
Madurai

Copy communicated to :

1. The Additional Public Prosecutor
2. The Superintendent, Central Prison, Madurai
3. The counsel for Petitioner/Accused.